

THE KERALA MUNICIPALITIES (AMENDMENT) ACT, 1979

(Act 11 of 1979)

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**\*THE KERALA MUNICIPALITIES (AMENDMENT) ACT, 1979**  
(Act 11 of 1979)

**An Act further to amend the Kerala Municipalities Act, 1960.**

**Preamble.**—WHEREAS it is expedient further to amend the Kerala Municipalities Act, 1960, for the purposes hereinafter appearing;

BE it enacted in the Thirtieth Year of the Republic of India as follows:—

1. **Short title and commencement.**—(1) This Act may be called the Kerala Municipalities (Amendment) Act, 1979.

(2) It shall be deemed to have come into force on the 31st day of October, 1978.

2. **Amendment of section 54A.**—In sub-section (1) of section 54A of the Kerala Municipalities Act, 1960 (14 of 1961) (hereinafter referred to as the principal Act), for the words “not exceeding one year”, the words “not exceeding two years” shall be substituted.

3. **Repeal and saving.**—(1) The Kerala Municipalities (Second Amendment) Ordinance, 1978 (25 of 1978), is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

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\*Received the assent of the Governor on the 29th March, 1979 and published in the Kerala Gazette Extraordinary No. 232, dated 29th March, 1979.